NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 222/2017 and IA223/17TP No. 170/621A/NCLT/AHM/2016 (New)
CA No. 73/621A/CLB/MB/2015 (Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.08.2017

Name of the Company:

Safal Buildcon Pvt. Ltd.

Section of the Companies Act:

Section 129 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. PCS

SPARSM M.

By PCC

Burambhett

2. M. Rajeshtuma

2. M. Rajeshtuma

M. Rajeshtuma

<u>ORDER</u>

Learned PCS. Mr. Sparsh Gupta i/b Learned PCS Mr. M C Gupta present for Applicants.

The two directors of M/s Safal Buildcon Pvt Ltd. who are petitioners in CA 73/2015 (TP 170/2016) filed two separate application IA 222/2017 and IA 223/2017 seeking permission to withdraw TP 170/2016.

Applicants are directed to issue notice in IA 222/2017 and IA 223/2017 to the ROC, Gujarat and file proof of service.

List the matter on 23.08.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 8th day of August, 2017.